

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “SMC”, PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.1851/PUN/2019

निर्धारण वर्ष / Assessment Year : 2011-12

Mrs. Taranjitkaur Jagjitsingh Chhabra Gurukripa, Kulkarni Plot, Bhusawal – 425201 PAN: ABCPC4600P	Vs.	ITO, Ward 2(1), Jalgaon
Appellant		Respondent

Assessee by : None (Withdrawal Application)
Revenue by : Shri S.P Walimbe

Date of hearing : 30-08-2021
Date of pronouncement : 30-08-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-2, Nashik on 12-09-2019 in relation to the assessment year 2011-12.

2. Before us, the assessee has filed a letter dated 18-06-2021 seeking permission to withdraw the appeal as she had received Form No.3 under ‘Vivad Se Vishwas Scheme’ under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter reads as under :

“I hereby desire to withdraw the above mentioned appeal, in consequence of receipt of Form-3 under the Vivad Se Vishwas Scheme.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 30th August, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 30th August, 2021
GCVSR/SB

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-2, Nashik
4. The Pr.CIT-2, Nashik
5. DR ‘SMC’, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	30-08-2021	Sr.PS
2.	Draft placed before author	30-08-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		